



## Central Administrative Tribunal Jammu Bench, Jammu

O.A. No.61/77/2021  
This the 20<sup>th</sup> day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Anand Mathur, Member (A)**

Narender Paul Singh Age 34 years  
S/o Sh.Mohinder Singh,  
R/o Krishan Nagar, Kartholi,  
Tehsil Bari Brahmana, District Samba.

...Applicant

(Advocate for the applicant – Mr.Mumtaz Choudhary)

Versus.

1. Union Territory of J&K through Principal Secretary to Govt. Power Development Department, Civil Secretariat, Jammu Pin-180001.
2. General Manager (Civil), JKSPDC, Ashok Nagar, Satwari, Jammu Pin-180003.
3. Administrative Officer, JKSPDC, Ashok Nagar, Satwari, Jammu Pin-180003.
4. Managing Director, JKSPDC, J&K State, Jammu Pin-180003.
5. Executive Director Electrical, J&K, Jammu Pin-180003.

...Respondents  
(Mr. Amit Gupta, AAG)



## O R D E R (ORAL)

### **Delivered by Hon'ble Mr. Anand Mathur, Member (A):**

It is submitted by Mr. Amit Gupta, learned A.A.G. appearing for respondents that the matter pertains to Jammu & Kashmir State Power Development Corporation Limited and as such, this Tribunal has no jurisdiction to hear the case.

2. Contention of both the learned counsel for the applicants and learned A.A.G. has force and it is to be accepted. The post of Cost Accountant in Jammu & Kashmir State Power Development Corporation Limited is not a civil post and it has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985.

3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A. G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter.

4. In view of the submission made above, we are of the view that OA deserves to be dismissed and accordingly OA is

dismissed having no jurisdiction. Applicant is at liberty to approach appropriate forum, if he so advised. No order as to costs.



**(Anand Mathur)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**

Ak/-